



संदर्भः आईआरडीएआई/आईआईडी/सीआईआर/विविध/202/11/2023 दिनांक: 21 नवंबर, 2023 Ref: IRDAI/IID/CIR/MISC/202/11/2023 Date: 21st November 2023

<u>परिपत्र</u> CIRCULAR

विषय: `सामूहिक संहार के आयुध और उनकी परिदान प्रणाली (विधिविरुद्ध क्रियाकलापों का प्रतिषेध) अधिनियम, 2005' (डब्ल्यूएमडी अधिनियम) की धारा 12क और विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 51क के कार्यान्वयन के लिए प्रक्रिया Re: Procedures for Implementation of Section 12A of 'The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005 (WMD Act) and Section 51A of 'Unlawful Activities (Prevention) Act, 1967

यह धनशोधन निवारण/आतंकवाद के वित्तपोषण का मुकाबला करने (एएमएल/सीएफटी) पर मास्टर दिशानिर्देश 2022 दिनांकित 1 अगस्त 2022, के पैरा 16 और आईआरडीएआई परिपत्र संदर्भ: आईआरडीएआई/आईआईडी/सीआईआर/एमआईएससी/86/4/2023 दिनांकित 19 अप्रैल, 2023 और संदर्भ आईआरडीएआई/आईआईडी/सीआईआर/एमआईएससी/175/10/2023 दिनांकित 9 अक्टूबर 2023 के संदर्भ में है।

This has reference to para 16 of Master Guidelines on Anti-Money Laundering/Counter Financing of Terrorism (AML/CFT), 2022 dated 1st August 2022 and IRDAI Circulars Ref: IRDAI/IID/CIR/MISC/86/4/2023 dated 19th April, 2023 and ref. IRDAI/IID/CIR/MISC/175/10/2023 dated 9th October 2023.

2. इस संबंध में, राजस्व विभाग ने 20 अक्टूबर 2023 को कार्यालय ज्ञापन एफ. सं. पी-12011/14/2022-ईएस सेल-डीओआर जारी किया है, जिसमें उपरोक्त प्रक्रियाओं को निष्पादित करते समय 'अविलंब' की व्याख्या को स्पष्ट किया गया है।

In this regard, Department of Revenue has issued an Office Memorandum F. No. P-12011/14/2022-ES Cell-DoR dated 20th October 2023 clarifying interpretation of 'without delay' while executing the captioned procedures.

3. स्पष्टीकरण की प्रति अनुलग्नक । के रूप में संलग्न है। सभी बीमाकर्ताओं को सलाह दी जाती है कि वे इस पर ध्यान दें और इसका अनुपालन करें।

The copy of the clarification is enclosed as **Annexure I**. All insurers are advised to take note of it and comply with the same.

4. इसे सक्षम प्राधिकारी की मंजूरी प्राप्त है। This has the approval of the competent authority.

हस्ता./ Sd/-(एम एन मुंशी/ M N Munshi) उप महाप्रबंधक/ Deputy General Manager (बीमा समावेश एवं विकास विभाग / Insurance Inclusion and Development Dept.)

F.No.P-12011/14/2022-ES Cell-DOR Government of India Ministry of Finance Department of Revenue

New Delhi, dated the 20th October, 2023

OFFICE MEMORANDUM

Subject: Procedure for implementation of Section 12A of "The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Uniwaful Activities) Act, 2005".

Orders have been issued under Section 51A of 'UAPA Act 1967' and under Section 12A of the 'Weapons of Mass Destruction and their Delivery systems (Prohibition of Unlawful Activities) Act, 2005' by Government implementing targeted financial sanctions related to Terrorism and Terror Financing as well as Proliferation Financing against persons and entities designated by United Nations Security Council Resolutions and the list of such designated entities is communicated by MEA from time to time. These orders and the list of individuals and entities so designated are publicly available on the website of FIU-India for wider access by all natural and legal persons.

2. In order to ensure that the sanctions are effective and the designated individuals or entities are not able to divert or utilize the targeted funds and assets, it is important that the sanctions are imposed 'without delay' as required in different International Conventions. As per the established conventions and practice it is clarified that 'without delay' in the context of all Sanctions related to Terrorism and Terror Financing as well as Proliferation Financing means preferably on the same business day but not later than 24 hours in any case.

(Karan Choudhary)

Under Secretary to the Government of India

Τo,

- 1. Governor, Reserve Bank of India, Mumbai
- 2. Chairman, Securities & Exchange Board of India, Mumbai
- 3. Chairman, Insurance Regulatory and Development Authority, Hyderabad.
- 4. Foreign Secretary, Ministry of External. Affairs, New Delhi.
- 5. Finance Secretary, Ministry of Finance, New Delhi.
- 6. Revenue Secretary, Department of Revenue, Ministry of Finance, New Delhi.

- 7. Secretary, Ministry of Corporate Affairs, New Delhi
- 8. Chairman, Central Board of Indirect Taxes & Customs, New Delhi.
- 9. Director, Intelligence Bureau, New Delhi.
- 10. Additional Secretary, Department of Financial Services, Ministry of Finance, New Delhi.
- 11. Chief Secretaries of all States/Union Territories
- 12. Principal Secretary (Home)/Secretary (Home) of all States/ Union Territories
- 13. Directors General of Police of all States & Union Territories
- 14. Director, General of Police, National Investigation Agency, New Delhi.
- 15. Commissioner of Police, Delhi.
- 16. Joint Secretary (Foreigners), Ministry of Home Affairs, New Delhi.
- 17. Joint Secretary (Capital Markets), Department of Economic Affairs, Ministry of Finance, New Delhi.
- 18. Joint Secretary (Revenue), Department of Revenue, Ministry of Finance, New Delhi.
- 19. Financial Intelligence Unit-India with the request to upload on their portal and circulate to all the regulators.